

ACC No. 25257
Date 26.11.2014

**THE
PARLIAMENTARY DEBATES**

**(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT**

1585

1586

HOUSE OF THE PEOPLE

Tuesday, 9th March, 1954

The House met at Two of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

3 P.M.

BUSINESS OF THE HOUSE

Mr. Speaker: I have to inform the House that the Business Advisory Committee met on the 8th March, 1954 to consider the question of allocation of time to the various items of business before the House.

The Committee agreed to the timetable for disposal of all the stages of the following Bills:—

- (1) The Press (Objectionable Matter) Amendment Bill—12 hours.
- (2) The Air Corporations (Amendment) Bill—1 hour.
- (3) The Control of Shipping (Amendment) Bill— $\frac{1}{2}$ hour.

As 13 $\frac{1}{2}$ hours are required for disposal of the above mentioned Bills, the Committee recommended that a sitting of the House should be fixed on Saturday, the 13th March, 1954 from 1 to 5 P.M. to make up the time.

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The Committee also recommended that the House should take up the Private Members' Business from 4-30 to 6-30 P.M. on Friday, the 12th March, 1954 and that the House should take up further discussion of the report of the Industrial Finance Corporation Enquiry Committee from 6-30 to 7-30 P.M. on that day.

These are the recommendations of the Committee, and I take it that the House agrees to these recommendations.

An Hon. Member: Except for sitting on Saturday.

Mr. Speaker: It is all right. So it is agreed to.

*DEMANDS FOR GRANTS—
RAILWAYS—*contd.*

Mr. Speaker: We will go to the Demands for Grants I understand Mr. Amjad Ali wanted to raise a point of order.

Shri Amjad Ali (Goalpara-Garo Hills): Sir, I rise to a point of order. It is with regard to the making a motion before the House. Rule 222 of the Rules of Procedure and Conduct of Business says:

“The Annual Financial Statement or the Statement of the estimated Receipts and Expenditure of the Government of India in respect to each financial year shall be presented to the House on such day as the President may direct.”

So every year the Financial Statement is placed before the House by

*Moved with the previous sanction of the President.